

WWW.LIVELAW.IN
113 IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH

CRWP-4268-2021(O&M)

Date of decision: 12.05.2021

Ujjawal and another

.....Petitioners

Versus

State of Haryana and others

.....Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KSHETARPAL

Present: Mr. Vishal Mittal, Advocate, for the petitioners

ANIL KSHETARPAL, J. (ORAL)

Petitioner no.1 is barely 18 years old whereas petitioner no.2 is 21 years old. They claim to be residing together in a live-in relationship and claim protection of their life and liberty from the relatives of petitioner no.1.

In the considered view of this Bench, if such protection as claimed is granted, the entire social fabric of the society would get disturbed. Hence, no ground to grant the protection is made out.

Dismissed.

12.05.2021

rekha

(ANIL KSHETARPAL)
JUDGE

Whether speaking/reasoned Yes / No
Whether Reportable Yes / No